

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 3021  
TO BE ANSWERED ON 5.12.2016  
DEEN DAYAL UPADHYAY SHRAMEV JAYATE KARYAKRAM**

**†3021. SHRIMATI KAMLA DEVI PAATLE:  
SHRI VINOD KUMAR SONKAR:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the present status of the Deen Dayal Upadhyay Shramev Jayate Karyakram in the country including physical and financial targets and achievements thereunder since inception during the last three years and the current year, State/UT-wise;**
- (b) the details of the thrust areas and major components of the programme;**
- (c) whether adequate number of centres have been opened for the registration of labourers and if so, the details thereof; and**
- (d) the steps taken by the Government to resolve the complaints/problems of the labourers deprived of the said scheme?**

**ANSWER  
MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) & (b): Pandit Deen Dayal Upadhyay Shramev Jayate Karyakram was held on 16<sup>th</sup> October 2014 wherein a series of initiatives were announced by Government of India for increasing productivity and employment, enabling the ease of compliance of procedures, labour welfare and social security along with industrial development. No physical and financial targets were fixed for achievement under the above programme. The initiatives include (i) launch of Shram Suvidha Portal in central sphere for ease of compliance and self-certification (ii) Introduction of transparent labour inspection scheme in central sphere for random selection of units for inspection (iii) Portability through Universal Account Number (UAN) for Employees Provident Fund (iv) Effective implementation of revamped Rashtriya Swasthya Bima Yojana (RSBY) for the labour in unorganized sector (v) Apprentice Protsahan Yojana (vi) Recognition of Prior Learning (RPL) of construction workers (vii) Training on modern construction techniques with certification by NCVT in consultation with construction companies (viii) Vocational Rehabilitation Centres for Handicapped (ix) Showcasing and felicitating ITI Graduates as National Brand Ambassadors of Vocational Training (x) FLEXI MoUs with industries (xi) Skill Awardees. The progress so far made under some of above initiatives is as under:-**

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**(i) The Shram Suvidha Portal cater to four major organisations under the Ministry of Labour and Employment viz. (i) Office of Chief Labour Commissioner (Central) (ii) Directorate General of Mines Safety (iii) Employees' Provident Fund Organization and (iv) Employees' State Insurance Corporation.**

**(ii) Portal provides online registration of allotment of Unique Labour Identification Number (LIN) to establishments. 18,01,966 Unique Labour Identification Numbers have been issued, as on 30.11.2016. File of Single Unified Annual Return for 8 Labour Acts (10 Central Rules) was launched on 24.04.2015. Since the launch of the Online Annual Return, 3779 on-line returns have been filed on the above portal as on 30.11.2016. Online Common Annual return filing under the Mines Act, 1952 has also been facilitated on the portal since 09.03.2016. Common monthly return for EPFO and ESIC have also been facilitated on the portal. The portal also facilitates inspection of establishments and, 2, 59,776 inspections have been assigned and out of which 2, 42,375 have already been uploaded on Shram Suvidha Portal, as on 30.11.2016.**

**(iii) Since its launch, Universal Account Number (UAN) to the EPF subscribers for ensuring portability of PF benefits have been provided to 8,11,31,462 subscribers, of which 3,00,10,598 have been activated in the UAN portal.**

**(iv) Ministry of Labour and Employment has signed MoUs with leading organizations and placement agencies like ISF, Quicker Jobs, Monster, Saral Rajgar, Uber, Get Ahead fast, Linkdin, HT, Indeed, Freshers World, First Job, Mera Job, Urban Clap, Wheebox, Delivery Track, ASTP, Porta, Amity University, etc under National Career Service Project partnership policy for enhancing and enriching employment opportunities; for facilitating employment generation; for increasing placement opportunities of job-seekers and better job matching in the employment market.**

**(c) & (d): There is no element of registration of labourers under the above initiatives.**

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